"HANDLOOM AND HANDICRAFT EXPORT CORPORATION OF INDIA LIMITED"

5488. SHRIMATI JYOTSNA CHARANDAS MAHANT:
      SHRI P.K.KUNHALIKUTTY:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

a) whether Central Vigilance Commission (CVC) has received complaints regarding withholding of payments of small bullion parties by Handlooms and Handicrafts Export Corporation of India limited (HHEC) on the plea of some alleged investigations, if so, the details thereof and the action taken against the officers for harassing small bullion parties continuously for five years;

b) whether CVC has examined the reasons for delay in making payments by HHEC to small bullion parties which have since been released, if not, the reasons thereof including the action taken against the officers of HHEC for violating CVC guidelines/circular on non-release of payments;

c) the details of payments of bullion parties and the mandatory directives given by the CVC, if any to HHEC for settlement of their dues; and

d) whether HHEC would consider depositing the due payments of small bullion parties in scheduled banks so that entrepreneurs can get their monthly interest as a way of compensation till their settlements of dues and if not, the reasons therefor?

उत्तर
ANSWER
वस्त्र मंत्री (श्रीमती स्मृति ज़ूबिन इरानी)
MINISTER OF TEXTILES
(SMT. SMRITI ZUBIN IRANI)

(a) to (d): No, Sir. Central Vigilance Commission (CVC) has confirmed that they have not received any complaints regarding withholding of payments of small bullion parties by Handicrafts and Handlooms Exports Corporation of India limited (HHEC). However, Central Bureau of Investigation (CBI) has registered two cases against the bullion parties of M/s Edelweiss Commodities Ltd. (ECL) and Aaryavart Commodities Pvt. Ltd (ACPL). Bullion parties whose payments have been withheld by HHEC have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC.

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